

DIVISION BENCH  
COURT - II

**P-116**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/106(KB)2021  
IA(IBC)(PLAN)/3(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	UCO BANK VS GR MULTIFLEX PACKAGING PVT. LTD.
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Nikunj Berlia, Adv.

] For the Resolution Professional

**ORDER**

1. Ld. Counsel appearing on behalf of RP present.
2. At page no. 82 of the application, the RP indicates that some verifications in regard to Sections 43 to 50 of IBC was under process, therefore, the RP wants to disclose by way of an affidavit whether any Report was furnished before the CoC.
3. If not a detailed noted justifying the reasons for not filing avoidance applications may be furnished.
4. List the matter for further consideration on **07.05.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**

*Ar.*